

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Excise Appeal No.222 of 2011

(On behalf of Appellant)

(Arising out of Order-in-Original C.No.V(30)25/CE/Agarwal/SCL/Kol-VI/Tech/10 dated 05.10.2010 passed by Commissioner of Central Excise, Kolkata)

M/s Agarwal Steel Complex Limited

3A, Shakespeare Sarani, Kolkata-700071

Appellant

VERSUS

Commissioner of Central Excise, Kolkata I

180, Shantipally, Rajdanga Main Road, Kolkata-700107

Respondent

APPEARANCE :

None for the Appellant

Shri S.Mukhopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76584/2023

DATE OF HEARING : 06.09.2023

DATE OF DECISION : 06.09.2023

Per K.Anpazhakan :

When the matter was called, none appeared on behalf of the appellant. Nor any request for adjournment has been received by the Registry. The present matter came up for hearing earlier on several occasions but nobody appeared on behalf of the appellant. Today, i.e. 06.09.2023, also, the appellant was absent. It seems that the appellant is not interested to pursue their appeal before the Tribunal. Accordingly, the appeal is dismissed for non-prosecution with a liberty to re-open their case by filing an application for restoration of their appeal.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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